

(23)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/2/ (IB)/CB/2018  
NAME OF THE PETITIONER(S) : STATE BANK OF INDIA  
NAME OF THE RESPONDENT(S) : MERCHEM LTD  
UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. V. Kamala Kumar  
Indialaw

Counsel for Petitioner

Kamala. U  
19.01.2018

**ORDER**

Counsel for Petitioner present and filed an Application under section '7' of the IBC, 2016. Counsel for the Applicant submitted that the Corporate Debtor has been served postal receipt, track delivery report along with an affidavit are placed on record. However, keeping in view the principles of natural justice, **the Registry** is directed to issue notice to the Corporate Debtor for his presence on next date of hearing. The Petitioner is also directed to issue private notice to the Corporate Debtor and file proof of service. Put up on **19.01.2018 at 10.30 A.M.**

- sd -  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)